

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-223
Appeal No.-250/252/ND/2020

IN THE MATTER OF:

NICRON ELECTRICALS PRIVATE LIMITED

Vs.

RoC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 26.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Ms. Parul Goel and Mr. Arpit Goel

For the Respondent

: Ms. Mitika for RoC and Mr. Sunil Kumar for IT Deptt.

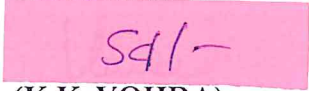
ORDER

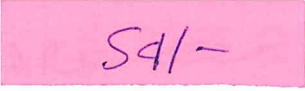
We have heard the Ld. Counsel for the appellant, ARoC as well as Ld. Counsel for the Income Tax Department.

Ld. ARoC submitted that the department has no objection, similarly, Ld. Counsel for the Income Tax Department submitted that there is some outstanding dues of Rs. 4120/- and except that there is no other objection. In reply, Ld. Counsel for the appellant informed us that the said amount has already been paid by the appellant to the Income Tax Department on 20.11.2020.

In the meantime. Ld. Counsel for the appellant is directed to place the receipts on the record by filing supplementary affidavit within 2 days i.e. on or before 30.11.2020.

Order Reserved.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER